

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No.37/2009

This the 30st day of January , 2009

Hon'ble Dr. A. K. Mishra, Member (A)

Anand Prakash, aged about 48 years, son of Late Sri Laxmi Prasad,
resident of 13/3, Ravindra Garden, Sector-E, Aliganj, Lucknow.

Applicant.

By Advocate Sri Praveen Kumar.

Versus

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Chief Engineer, Central Command, Lucknow.
3. The Chief Engineer, Lucknow Zone, Lucknow.

Respondents.

By Advocate Sri S. B. Singh for Sri D.S. Tiwari.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard both parties.

Respondents counsel submits that C.A. is ready.

It is the case of the applicant that if a direction is given to him to file a representation on the subject before the competent authority within a period of 4 days and if such a representation is decided on merits as expeditiously as possible (not later than 2 months) , the purpose of his application would be served. The respondents' counsel has no objection to it.

2. In the result, O.A. is disposed of with the following direction:

The applicant will file a representation within 4days and the respondent No.2 will decide the same with a reasoned order within a period of 2 months. No coercive action will be taken against the applicant till disposal of the representation. No costs.

(DR. A. K. Mishra)
Member (A)

30/01/09